

OA-314/96

BHARAT SINGH

vrs.

UNION OF INDIA & ORS.

....

1/10.04.96

Shri M.L.Paswan, Registrar I/c

.....

Defects as pointed out at sl.nos. 7, 21 & 22
of the Scrutiny Report must be removed by 08.05.1996.

JK
(M.L.Paswan)
Registrar I/c

27/08.05.96

Shri. M. L. Paswan, Registrar Incharge.

....

Defects have not been removed as yet. Let 23.05.96
be fixed for removal of defects.

JK

(M. L. Paswan)
Registrar I/C

PKL

Defects removed
on 20/5/96

3/03.5.1996

Shri M.L.Paswan, Registrar I/c

Defects appear to have been removed. In the
circumstances, let be registered and listed before
the Hon'ble Bench for admission on 5.7.1996.

JK
(M. L. Paswan)
Registrar I/c

MPS.

4/05.07.96 Counsel for the applicant : Smt. Kanak Verma.

Smt. Kanak Verma, counsel for the applicant prays for an adjournment to ascertain the jurisdiction of the Tribunal in regard to members of Armed Forces of which the applicant is used to be a member.

List this case on 08.08.1996 for admission.

SKJ

N.K.
(N.K. Verma)
Member (A)

5./ 8.8.96. Counsel for the applicant : Mrs. Kanak Verma.

The learned counsel for the applicant seeks permission to withdraw this application. The prayer is allowed. This application is closed as withdrawn.

/CBS/

N.K.Verma
(N.K. Verma)
Member (A)

A.V. Haridasan
Vice-chairman